FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHREE PADMAWATI METALIKS PRIVATE LIMITED (IN CIRP)

Engaged in manufacturing of basic iron & steel

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN No.	Shree Padmawati Metaliks Private Limited AABCN8969K U27106WB2003PTC096505
2.	Address of the registered office	35, CR Avenue, Kolkata, West Bengal, India 700007.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mouza Mahespur, Under J.L. No 24 Sub Div Asansol, ADSR- Asansol, P.S Salanpur, Dist – Burdwan, West Bengal
5.	Installed capacity of main products/ services	83,275 MT p.a as per audited FS of the 2008-09
6.	Quantity and value of main products/ services sold in last financial year	Quantity of Iron & Steel – 1,175.64 Quantity of M.S Ingot – 43,889.648 Value of Iron & steel- Rs. 434.78 Lakhs Value of M.S Ingot – Rs. 9814.33 Lakhs As per audited FS of the year 2008-09 downloaded from MCA
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details related to CD can be obtained by sending an email to ibc.spmpl@gmail.com List of Creditors will be available at the following URL https://ibbi.gov.in/en/claims/front-claim-details/19067
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By sending an email to ibc.spmpl@gmail.com
10.	Last date for receipt of expression of interest	17-Dec-24
11.	Date of issue of provisional list of prospective resolution applicants	27-Dec-24
12.	Last date for submission of objections to provisional list	01-Jan-25
13.	Date of issue of final list of prospective resolution applicants	11-Jan-25
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-Jan-25
15.	Last date for submission of resolution plans	15-Feb-25
16.	Process email id to submit EOI	ibc.spmpl@gmail.com and physical copy at CK 104, Sector II, Salt Lake, Kolkata, WB 700091

Sd/-
Avishek Gupta
Interim Resolution Professional
Shree Padmawati Metaliks Private Limited
Registration Number: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091

Date: 23.11.2024
Place: Kolkata

Avishek Gupta

AVISHEK GUPTA IBBI/IPA-003/IP-N00135/2017-2018/11499 INSOLVENCY PROFESSIONAL

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHREE PADMAWATI METALIKS PRIVATE LIMITED (IN CIRP)
Engaged in manufacturing of basic iron & steel
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN No.	Shree Padmawati Metaliks Private Limited AABCN8969K U27106WB2003PTC096505
2.	Address of the registered office	35, CR Avenue, Kolkata, West Bengal, India 700007.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mouza Mahespur, Under J.L. No 24 Sub Div Asansol, ADSR- Asansol, P.S Salanpur, Dist – Burdwan, West Bengal
5.	Installed capacity of main products/ services	83,275 MT p.a as per audited FS of the 2008-09
6.	Quantity and value of main products/ services sold in last financial year	Quantity of Iron & Steel – 1,175.64 Quantity of M.S Ingot – 43,889.648 Value of Iron & steel- Rs. 434.78 Lakhs Value of M.S Ingot – Rs. 9814.33 Lakhs As per audited FS of the year 2008-09 downloaded from MCA
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details related to CD can be obtained by sending an email to ibc.spmpl@gmail.com List of Creditors will be available at the following URL https://ibbi.gov.in/en/claims/front-claim-details/19067
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By sending an email to ibc.spmpl@gmail.com
10.	Last date for receipt of expression of interest	17-Dec-24
11.	Date of issue of provisional list of prospective resolution applicants	27-Dec-24
12.	Last date for submission of objections to provisional list	01-Jan-25
13.	Date of issue of final list of prospective resolution applicants	11-Jan-25
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-Jan-25
15.	Last date for submission of resolution plans	15-Feb-25
16.	Process email id to submit EOI	ibc.spmpl@gmail.com and physical copy at CK 104, Sector II, Salt Lake, Kolkata, WB 700091

Sd/-
Avishek Gupta
Interim Resolution Professional
Shree Padmawati Metaliks Private Limited
Registration Number: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091
Date: 23.11.2024
Place: Kolkata

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No.: U67190MH2008PLC187552

DEMAND NOTICE

UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECUTITY INTEREST ACT, 2002 ("ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) / Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, **the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.**

Loan Account Nos.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice / NPADate
TCHHL0544000100070430 TCHIN0544000100070653	Sanjit Roy (Borrower) & Mrs. Rina Roy, M/S Sanjit Roy (Co-Borrower)	Rs. 12,56,588/- Rs. 65,884/-	11-11-2024 / 03-Nov-24
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All That Piece And Parcel Of The Immovable Property Being Vacant Homestead Land Measuring 2 Katha 4 Chatak Recorded In R.s. Khatian No. 418, R.s. Plot No. 590, Mouza- Nimai, J.l. No. 57, **Gram Panchayat Patharghata, Police Station- Matigara, Dist- Darjeeling. Property Is Butted And Bounded As Follows: - By North:-** 10 Ft. Kutcha Road, **By South:-** Land Of Satya Narayan Singha, **By East:-** House Of Sarbesh Roy, **By West:-** House Of Ranjit Roy			
TCHHL0544000100296138 TCHIN0544000100299703	Sujay Das (Borrower) & Mrs. Tanima Das (Co-Borrower)	Rs. 24,01,486/- Rs. 1,25,310/-	11-11-2024 / 01-Nov-24
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All That Piece And Parcel Of The Immovable Property Being Vacant Land Measuring 4 Kathas, 6 Chataks Recorded In R.s. Khatian No. 747/9, Corresponding To L.R. Khatian No. 146 & 148 Appertaining To And Forming Part Of R.S. Plot No. 422, Corresponding To L.R. Plot No. 40, Situated Within Mouza- Debgram, R.S. Sheet No. 9, Corresponding To L.R. Sheet No. 57, J.l.no. 2, Touzi No. 03, Pargana- Baikunthapur, Within The Limits Of Debgram-II Gram Panchayat Area, Under Post Office Ghogomali, **Ploice Station- Bhaktinagar, Sub Division- Jalpaiguri, Additional District Sub Registrar Bhaktinagar, B.L. & L.R.O. Rajganj, District- Jalpaiguri, Pin- 734006 Within The State Of West Bengal. Property Butted And Bounded As Follows: -North:-** 16 Feet Wide Non-Metal Road; **South:-** Land Of Sri Pulak Chaki; **East:-** Land Of Paneshwari Roy @ Pathey Roy & Two Others, **West:-** Land Of Paneshwari Roy @ Pathey Roy & Two Others			

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/ Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

PLACE: DARJEELING, JALPAIGURI **SD/-, AUTHORISED OFFICER,**
DATE: 23.11.2024 **FOR TATA CAPITAL HOUSING FINANCE LIMITED**

HDFC BANK LIMITED

REGISTERED OFFICE: HDFC Bank House, Senapthi Bapat Marg, Lower Parel, Mumbai 400013

POSSESSION NOTICE
(for immovable property) [rule 8(1)]

Whereas,
The undersigned being **Authorized Officer of HDFC BANK LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice on 01.03.2023** u/s 13(2) of the captioned Act, calling upon the **Borrower M/s. Future** having its registered office at 250 A, G. T. Road, Liluah, Howrah, Pin-711204, West Bengal. **Mr. Krishna Kumar Agarwal (Partner, Guarantor and Mortgagor)** 249/E, G. T. Road, Liluah, Bally Municipality, Howrah, Pin-711204, West Bengal, **Also at:-** 64/3, G. T. Road, Liluah, Howrah, Pin-711204, West Bengal, **Also at:** premises No.250A and 250/2 G. T. Road, Liluah, Howrah being plot No. D-25 within Bally Municipality, P.S. Bally Sub Registration Office- Howrah, District- Howrah, West Bengal – 711204, **Mr. Surendra Kumar Agarwal, (Partner, Guarantor and Mortgagor)** 268/9, G. T. Road, Liluah,Bally Municipality, Howrah, Pin-711204, West Bengal, **Also at:-** 66 G. T. Road, Liluah, Howrah, Pin-711204, West Bengal, Also at : premises No.250A and 250/2 G. T. Road, Liluah, Howrah being plot No. D-24 within Bally Municipality, P.S. Bally Sub Registration Office- Howrah, District- Howrah, West Bengal – 711204 to repay the amount mentioned in the notice being **Rs. 2,89,28,625.55 (Rupees Two Crore Eighty Nine Lakh Twenty Eight Thousand Six Hundred Twenty Five and Fifty Five Paise Only) as on 31.01.2023** together with interest thereon within 60 days from the date of receipt of the said notice. The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower and guarantors and the public in general that the undersigned being the **Authorised Officer of HDFC Bank Limited has taken possession of the property** described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said Rules on this **21st day of November of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of the HDFC Bank Limited for an amount mentioned above together with interest thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Description of the Immovable Property

(I) All that piece and parcel of land measuring 2 Cottahs be the same a little more or less together with the structures and shed standing thereon being portion of premises No.250A and 250/2 G. T. Road, Liluah, Howrah being plot No.D-24 within Bally Municipality, P.S. Bally Sub Registration Office- Howrah, District- Howrah, West Bengal **standing in the name of Mr. Surendra Kumar Agarwal.**
Boundary- On the North- by vendor's boundary wall and Hindu Abala Ashram. **On the South-** by common road. **On the East-** by plot No.D-23. **On the West-** by plot No.D-25.

(II) All that piece and parcel of land measuring 2 Cottahs be the same a little more or less together with the structures and shed standing thereon being portion of premises No.250A and 250/2 G. T. Road, Liluah, Howrah being plot No.D-25 within Bally Municipality, P.S. Bally Sub Registration Office- Howrah, District- Howrah, West Bengal **standing in the name of Mr. Krishna Kumar Agarwal.**
Boundary- On the North- by vendor's boundary wall and Hindu Abala Ashram. **On the South-** by common road. **On the East-** by plot No.D-24. **On the West-** party by common road and party by common toilet.

Authorised Officer
(Debojit Mukherjee)
HDFC Bank Ltd.,
"Jardine House", 1st Floor,
4, Clive Row, Kolkata - 700001.
Date: 21st November, 2024
Place: Howrah, West Bengal

ABRIDGED TENDER NOTICE
e-N.I.T. No. – WBEO/SUTAHATA/19/2024-2025

The Executive Officer, Sutahata Panchayat Samiti invites e-tender from bonafied bidders for different work under Sutahata Panchayat Samiti 15th FC fund for the year 2024-2025. Details may be accessed and duly responded through http://www.wbtenders.gov.in from 22nd November, 2024 (Friday) at 10-00 Hours to 28th November, 2024 (Thursday) up to 16-00 Hours.

Sd/- Executive Officer
Sutahata Panchayat Samiti

SBI STATE BANK OF INDIA NOTICE

TOWN HALL MEETING AT BARDHAMAN SCIENCE CENTRE

This is to inform that a Town Hall meeting will be conducted on **26th of November, 2024 at Bardhaman Science Centre,** Ramnar Maidan, Baburbag, Bardhaman-713104, **4 pm** onwards. We requested your gracious presence for the successful conduct of the meeting.

Place: Burdwan
Date: 23.11.2024
Regional Manager, RBO I, Burdwan, State Bank of India

For any assistance call on 8001193214 / 8617065762

Office of the Executive Officer
Kashipur Panchayat Samity

Village- Kalloli, P.O.- P.K. Raj, P.S.- Kashipur, Dist.-Purulia, Pin-723132
Phone- 03251-246223/246238, Email: bdokashipur@gmail.com

Tender Notice

Online tenders are invited from bonafied Supplier / contractor for NIT-WBPUR/EO/KSP/NIT(e)-1/2024-25 (2nd Call), Dated-22.11.2024 of Kashipur Panchayat Samity for different types of works.
Date of Bid Submission Closing (Online) up to 30.11.2024 within 18.00 hours and for other details, visit the website : **https://wbtenders.gov.in**.

Sd/- Executive Officer
Kashipur Panchayat Samity

SBI STRESSED ASSETS RECOVERY BRANCH (05171), KOLKATA

11th Floor, Jeevandeep Building, 1, Middleton Street, Kolkata – 700071. E-mail ID of Branch: sbi.05171@sbi.co.in

POSSESSION NOTICE (For Immovable Property) APPENDIX-IV, [Rule-8(1)]

Whereas:
The undersigned being the Authorized Officer of the State Bank of India, SARB Kolkata Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **02.07.2024** calling upon the **Borrower : Shree Ganesh Industries, Partner: Sri Avinesh Kumar Shaw and Smt. Mina Shaw, residing at** 565, R.B.C Road, Naihati, P.O.-Hazinagar, District - North 24 Parganas, PIN- 743135 and **it's Guarantor- Sri Avinesh Kumar Shaw and Smt. Mina Shaw both residing at** 564/4, R.B.C Road, P.O.- Hazinagar, District - North 24 Parganas, PIN-743135 to repay the amount mentioned in the notice being **Rs. 53,05,672 (Rupees Fifty Three Lakh Five Thousand Six Hundred Seventy Two Only)** as on **02.07.2024** within 60 days from the date of receipt of the said notice.
The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of section 13 of Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **20th day of November of the year 2024.**
The Borrowers/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the State Bank of India for an amount of **Rs. 53,05,672 (Rupees Fifty Three Lakh Five Thousand Six Hundred Seventy Two Only)** as on **02.07.2024** and interest thereon.
The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Owner Smt. Mina Shaw, wife of Late Animesh Kr. Shaw.
All that piece and parcel of 'Bastu', land measuring about 2 Cottahs 7 Chittacks 12 sq. ft. more or less, together with two storied residential building standing thereon, lying and situated at Mouza- Balivara, J.L. No. - 09. Deed No. I-2277 of 2005, Touzi No. 12, R.S. Dag No. 673, L.R. Dag No. 1267, R.S. Khatian No. 119, L.R. Khatian No.678, 679, Hal L.R. Khatian No. 2370, Holding No. 1561, under the limits of Jetia Gram Panchayet, under P.S. Bizpur, within the limits of A.D.S.R: Office at Naihati, District-North 24 Parganas.
The property is butte and bounded by: - North- Property of Ashish Saha, South- Property of Kartick Chandra Pal. East.- Property of Bishnupada Singh, West- Panchyat Road.

NB : The possession notice has already been sent to the borrower/guarantor by speed post. In case, the borrower/guarantor has not received the same, then this notice may be treated as a substituted mode of service.

Date : 20.11.2024 **Authorised officer**
Place : Kolkata **SBI, SARB KOLKATA**

Chola Enter a better life — Cholamandalam investment and Finance Company Limited

Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka, Industrial Estate, Guindy,

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers **(names and addresses mentioned below)** to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name & Address of the Borrowers & Loan A/c No.	Date of Demand Notice	O/S Amount	Descriptions of the Immovable Property	Date of Possession
1.	**GANGA PRASAD BASAK SUKANTA BASAK KAILASH BASAK JYOTSNA BASAK, All are residing at:** Jashara,Chakdaha Nadia, Jashara Pry School, Chakdah, West Bengal - 741222 **GANGA PRASAD BASAK SUKANTA BASAK KAILASH BASAK JYOTSNA BASAK, All are residing at:** Mouza Jashra JL no 24 Touzi no 12 Dag no 490 L RP S Chakdah Dist Nadia.), Khatian no.1896, 1446 (L.R.), 364 (R.S.), Jashara Pry School Chakdah, West BengalL - 741222 **Loan A/c No. LAP4KRN000054606**	13-09-2024	Rs.2023841/- (Rupees Twenty Lakhs Twenty Three Thousand Eight Hundred Forty One Only) against Loan Account No. LAP4KRN000054606as on 12-09-2024	Mouza- Jashra, J.L. no-24, Touja No. 12, Dag No. 490(L.R.), Khatian No. 1896, 1446 (L.R.), 364 (R.S.), PS- Chakdah, Dist- Nadia, Vill- Jashra, P.O. & P.S- Chakdah, Ward No- 5, under Chakdah Municipality, Nadia 741222. **Boundaries- East-** 6ft wide common passage. **West-** L/O Saikat Saha. **North-** 6ft wide Concrete Road. **South-** 8ft wide Concrete Road.	Possession Date : 19.11.2024

Date: 19.11.2024 **Authorised Officer**
Place: Nadia **Cholamandalam investment and Finance Company Limited.**

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Zonal Office: D.No. 2nd Floor 134A, Floor Patliputra Colony Opp-Polytechnic College Patna, Bihar - 800 013.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rule, 2002, the Authorised Officer issued Demand Notices on the dates mentioned against each account calling upon the borrowers to repay the amounts within 60 days from the date of receipt of the said Notices.
The borrowers having failed to repay the amounts, notices are hereby given to the under-noted borrowers and the public in general that the undersigned has taken **Possession** of the properties described hereinbelow in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account hereinbelow:
The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/ Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession	Amount Outstanding as on the date of Demand Notice
1	Muzaffarpur	136006000 0001620	1. Khezar Anwar S/o Md.Ayub (Borrower/Mortgagor) 2. Mrs .Rozy Khatoon W/o Khezar Anwar (Co-Borrower) 3. Rehana Khatoon D/o Harool Rashid (Co-Borrower)	23/08/2024	19/11/2024	₹ 17,72,468/-
	Description of Property/ies: All that part and parcel of the property situated at Khata No-291(New) , Khesra No-2802 Mi and 2803 , Thana-411 , Mauza- Kanhauli Vishundatta Pargana –Bisara , Thana-Sadar Muzaffarpur , Thana-Mithanpura , Anchal-Mushahari , Muzaffarpur , Bihar-842002 vide Registered Sale Deed No.24978 dated 15.10.2004 , Registered sale Deed Vide Deed No.1539 dated 20.01.2011 , Book No-1 , Zild No-23 Sadar Registry Muzaffarpur , District- Muzaffarpur (Bihar) 842002. Property bounded by-Deed No- 24978 East: Sadak Hira Sahu West:MD Jahagir North: Sadak South: Gaushala Property bounded by-Deed No- 1539 East: Hira Sahu West:MD Jahagir North: NIZ Purchaser South: Gaushala.					
2	Muzaffarpur	136006000 0006059	1. Khezar Anwar S/o Md. Ayub (Borrower/Mortgagor) 2. Mrs .Rozy Khatoon W/o Khezar Anwar (Co-Borrower) 3. Rehana Khatoon D/o Harool Rashid (Co-Borrower)	23/08/2024	19/11/2024	₹ 9,32,447/-
	Description of Property/ies: All that part and parcel of the property situated at Khata No- 291(New) , Khesra No-2802 Mi and 2803 , Thana-411 , Mauza- Kanhauli Vishundatta Pargana –Bisara , Thana-Sadar Muzaffarpur , Thana-Mithanpura , Anchal-Mushahari , Muzaffarpur, Bihar-842002 vide Registered Sale Deed No.24978 dated 15.10.2004 , Registered sale Deed Vide Deed No.1539 dated 20.01.2011 , Book No-1 , Zild No-23 Sadar Registry Muzaffarpur , District- Muzaffarpur (Bihar) 842002. Property bounded by-Deed No- 24978 East: Sadak Hira Sahu West:MD Jahagir North: Sadak South: Gaushala Property bounded by-Deed No- 1539 East: Hira Sahu West:MD Jahagir North: NIZ Purchaser South: Gaushala.					

Sd/-
Date: 23/11/2024 (Authorized Officer)
Place: Patna Utkarsh Small Finance Bank Ltd.

CENTUM ELECTRONICS LIMITED

CENTUM

CIN: L85110KA1993PLC013869
Regd Office: No. 44, KHB Industrial Area, Yelahanka New Town, Bangalore-560 106 Tel: 080 - 4143 6000
Fax: 080 - 4143 6005 Email: investors@centumelectronics.com
Website: www.centumelectronics.com

NOTICE TO EQUITY SHAREHOLDERS FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND

Notice is hereby given that pursuant to the provision of Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendments thereto to the Equity Shareholders regarding transfer of the equity shares of the Company relating to unclaimed dividend to Investor Education and Protection Fund (IEPF).

As per the provisions of Section 125 of the Companies Act, 2013 and above mentioned Rules, all the shares in respect of which Dividend has not been claimed for seven consecutive years or more are required to be transferred to the Demat account of the IEPF Authority. In respect of the Interim Dividend 2017-18 declared by the Company for the financial year 2017-18, the due date for transfer of shares as per the Act and IEPF Rules is 25th February, 2025. The corresponding shares relating to such unclaimed Interim Dividend will also be transferred in accordance with the procedure laid out in the IEPF Rules.

The Company has sent individual communication to the concerned Shareholders whose shares are likely to be transferred to IEPF for taking appropriate steps to claim the dividend. The Company has also uploaded full details of such Shareholders on its website at https://www.centumelectronics.com/unclaimed-dividends/.

The shares relating to unclaimed dividend for a consecutive period of 7 years shall:

- In case of shares held in Demat mode will be transferred directly to the IEPF Demat Account maintained with National Securities Depository Limited (NSDL).
- In case of shares held in physical form, if any, the original share certificate stands cancelled as new folio and certificate numbers will be generated for transfer of these shares to IEPF. The Company shall inform NSDL by way of Corporate Action to convert these shares into Demat form and transfer in favour of IEPF.

In case the Company does not receive any communication from the concerned shareholders on or before 15th February, 2025, the Company will transfer the unclaimed Dividend to IEPF on or before the due date in accordance with IEPF Rules. The corresponding shares will also be transferred without any further notice to the Shareholders.

Once the Dividend and Equity Shares are transferred by the Company as mentioned above, the Shareholders can only claim their unclaimed Dividend and equity shares from IEPF authority in accordance with IEPF Rules. Kindly note that no claim shall be against the Company for the same.

The Shareholders who have any queries on the above are requested to contact our Registrar and Share Transfer Agent KFIN Technologies Limited at the following address:

Unit: Centum Electronics Limited
Selenium Tower B, Plot No.31 & 32,
Financial District, Nanakramguda, Serilingampally Mandal,
Hyderabad – 500 032, Ph No.: +91 40 6716 2222,
Email: einward.ris@kfintech.com

For **Centum Electronics Limited**
Sd/-
Indu HS
Company Secretary & Compliance Officer
Bengaluru
22nd November, 2024

DEBTS RECOVERY TRIBUNAL
Government of India, Ministry of Finance
Department of Finance Services, (Banking Division) 797-II,
ShantiKunj, South Civil Lines, Jabalpur 482001 (M.P)

Case No.: RC 596/2018 in O.A. No.556/2017
IDBI BANK LIMITED
Vs
M/s. GEI POWER LIMITED
E-Auction No. 296/2017

Under mentioned properties will be sold by "on line e-auction" through website: **https://www.bankeauctions.com** for recovery of a sum of **Rs. 28,32,14,658.00 (Rupees Twenty Eight Crore Thirty Two Lakh Fourteen Thousand Six Hundred Fifty Eight Only)** payable by you/him in respect of Recovery Certificate in **O.A. No.556/2017** issued by the Presiding Officer, Debts Recovery Tribunal, Jabalpur with interest at **12.00% p.a.** with simple Interest from **29-06-2017** and costs payable as per recovery certificate till realization.
Date and Time of E-auction :02-01-2025 Between 12.00 Hours and 13.00 hours
SPECIFICATION OF THE PROPERTIES PUT FOR SALE
Lot No. (1) Industrial Land & Building situated at Plot No. 10, Industrial Area, Phase-II, Satlapur, Mandideep, District- Raisen (M.P.) area of land 250 m. x 400 m. 100000 Sq.mtr., Built-up Area 26303 sq.mtr. Property in the name of M/s. GEI Power Limited through its Director- Mr. C. E. Fernandes.
Lot No. (2) Plant and Machinery related to manufacturing heavy structural fabrication of power plants, transmission line towers & equipments etc., situated at Plot No. 10, Industrial Area, Phase-II, Satlapur, Mandideep, District- Raisen (M.P.) Property in the name of M/s. GEI Power Limited through its Director- Mr. C. E. Fernandes.
Upset Price :for Lot No.1 Rs. 25,20,00,000.00 (Rupees Twenty Five Crore Twenty Lakh only); for Lot No.2 Rs. 10,15,20,000.00 (Rupees Ten Crore Fifteen Lakh Twenty Thousand only);
Conditions of Sale:
1. Intending bidders must hold a valid digital signature certificate. For details contact **M/s. C-1 India Pvt. Ltd., website: https://www.bankeauctions.com; Helpline No. 0124-4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466; E-mail id:- mpcg@c1india.com or E-mail ID: support@bankeauctions.com**
2. Intending bidders are advised to go through website: **https://www.bankeauctions.com** for auction bid form and details, terms and conditions of sale before submitting their bids.
3. Bids should be submitted only online in the prescribed form along with a copy of identity document as an attachment to the bid form (refer detailed terms and conditions). Bidder should satisfy them self with regard to correctness, measurement, encumbrances etc by their own sources (Govt. Office) also later on DRT will not be responsible for this.
4. 10% of the upset price i.e. EMD/Bid price for **Lot No.1 Rs. 2,52,00,000.00 (Rupees Two Crore Fifty Two Lakh only); for Lot No.2 Rs. 1,01,52,000.00 (Rupees One Crore One Lakh Fifty Two Thousand only);** must be remitted towards EMD through RTGS/NEFT/Money Transfer to the credit of Account no. **5692799461** in the name of Recovery Officer, E-auction account, DRT Jabalpur with **CENTRAL BANK OF INDIA, DHOBIGHAT BRANCH, JABALPUR. (IFSC Code:CBIN0281618)** and the remittance must be clearly mentioned in the bid form. .
5. **Bids should be submitted on or before 17.00 Hours on 31-12-2024 online**
6. A copy of the bid form along with its enclosure submitted online should be sent to Recovery Officer, DRT, Jabalpur,797-II ShantiKunj, South Civil Lines, Jabalpur so as to reach at the earliest.
7. Online bidding will commence from the highest bid quoted among the bids and the minimum increase for each bid will be **for Lot No.1 Rs. 25,20,000.00 (Rupees Twenty Five Lakh Twenty Thousand only); for Lot No.2 Rs.10,20,000.00 (Rupees Ten Lakh Twenty Thousand only);**. In case of bid received before closure of Auction window, there shall be an automatic extension of 5 minutes in Auction time by the system.
8. The refund of EMD of the unsuccessful bidders will be remitted to the same account from which the payment has been made and no inquiry in this regard will be entertained. After deposit of EMD by intending bidder they cannot withdraw the EMD amount until they are declared as "Unsuccessful bidder" otherwise the amount will be forfeited.
9. In the case of immovable property listed in the schedule below, the successful bidder shall remit 25% of the bid amount (less EMD) on the next day on declaration, if the sale is knocked down in his/her favour, through RTGS/NEFT/Money Transfer to the Account no. **5692799461** mentioned in SL. no. 4 and in default of such deposit, the property shall forthwith be put up again and resold and amount deposited as EMD will be forfeited.
10. The successful bidder shall remit balance 75% of the sale amount along with poundage of 1% of sale amount plus Rs.10/- for each property separately within 15 days of auction, to the Account no. **5692799461** mentioned at SL. no 4 through RTGS/NEFT/Money Transfer, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office working day after 15th day. In default of payment within the period mentioned above, the property shall be resold after the issue of a fresh proclamation of sale. The deposit will be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
11. Property will be sold **"As is Where is and No Complaint basis".**
12. The properties can be inspected on **23-12-2024** Between 12.00 hours and 16.00 hours.
13. Properties will not be sold below the upset price.
14. Recovery Officer have the absolute right to accept or reject the bid or postpone/cancel the sale without assigning any reason.
15. Intending bidders are advised to peruse copies of the title deed available with the **Shri Samir Kumar, Manager, Mob. No. 8340502262** and also check the identity and correctness of the property details and encumbrances etc from their own sources also. DRT will not be responsible for correctness etc.
16. Details regarding e-Auction shall be obtained from M/s. C-1 India Pvt. Ltd., website: **https://www.bankeauctions.com**; Helpline No. 0124- 4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466; E-mail id:-**mpcg@c1india.com** or E-mail ID: **support@bankeauctions.com**.
17. Further property details if any required shall be obtained from **Shri Samir Kumar, Manager, Mob. No. 8340502262.**
18. The bidders may participate in the e-auction by quoting / bidding from their own " offices/ places of their choice. Internet connectivity shall have to be ensured by each bidder himself. DRT/ Bank / Service Provider shall not be held responsible for the internet connectivity, network problems, system crash down, Power failure etc.

Place: Jabalpur **(PRITI DESAI)**
Date :13-11-2024 **RECOVERY OFFICER II**
DRT Jabalpur

Annexure- A

Sr. No.	M/cry Description	Purchase Yr	Qty.	Make	Specifications	Location	M/C Rating	Invoice Value
1	Double Column M/c	2013	2	INDO TECH	63X325X45 MM	BAY - 1	4.25 KW	43.94
2	Finning M/c	2013	1 No.	ORT ITALIA	25.4 120 MM DIA	BAY-4	135 KW	252.69
3	CNC Horizontal Boaring M/C	2013	1 No	SORALUCE	22 D 16 TH	BAY-5	79 KW	1219.11
4	Electrical Installation	2013	L5					96.38
5	Welding Rectifier	2012	3 Nos	PANASONIC	400 A	BAY-2	26 KVA	8.42
6	Finning M/c	2012	1 No.	ORT ITALIA	25.4- 120 MM DIA	BAY-4	135 KW	204.81
7	Coloumn & Boom Welding M/C	2012	1 No.	SRIRAM TRANSMISSION	40 MM	BAY-5	87 KVA	34.42
8	Lathe M/C	2012		HMT	500 X 120 MM	BAY 5	18.6 KW	7.77
9	Air Compressor 10 Bar	2012		ATLAS COPCO	9.75 BAR	BAY-5	7.5 KW	1.96
10	Air Compressor 10 Bar	2011	1 No.	ELGI	0.42 CUM/MIN	BAY-2	4 KW	4.9
11	Radial Drill M/C RM-62	2011	1 No.	HMT	75 MM	BAY-2	10.7 HP	0.5
12	Control Panel	2011						2.22
13	Vertical Milling M/c	2011	1 No.	HMT	200 D 600 L	AT VEMA	200 D 600 L	3
14	CNC Plasme Cutting M/C	2010	1 No.	PRO-ARC	250 MPH	BAY-1	44 KVA	52.63
15	Rolling M/C	2010	1 No.	MUNSHA	3000 L 8 TH	BAY - 1	45 KVA	39.02
16	Plate Bending M/C	2010	1 No.	MUNSHA		BAY-1	22 KW	2.94
17	Air Compressor 10 Bar	2010	1 No.	ATLAS COPCO	10 I/S	BAY-1	5 KW	1.95
18	Welding Rectifier	2010	45 Nos	MANASONIC	400A	BAY-2	26 KVA	82.5
19	Shot Blasting M/C	2010	1 No.	MEC SHOP	3"	BAY-2	170 KVA	58.53

ছত্তিশগড়ে যৌথবাহিনীর গুলির লড়াইয়ে হত ১০ মাওবাদী

উদ্ধার স্বয়ংক্রিয় অস্ত্র ও বিস্ফোরক

রায়পুর, ২২ নভেম্বর: ছত্তিশগড়ে যৌথবাহিনীর সঙ্গে গুলির লড়াইয়ে নিহত হলেন ১০ মাওবাদী। শুক্রবার সকালে এই সংঘর্ষ হয় রাজ্যের কন্টার ভেজ্জি এলাকায়।

গোপন সূত্রে কন্টা থানার পুলিশের কাছে খবর আসে ওড়িশা হয়ে এক দল মাওবাদী কন্টা পেরিয়ে ছত্তিশগড়ে ঢুকছেন। সেই খবর পাওয়ার পরই কন্টা থানা ডিস্ট্রিক্ট রিজার্ভ গার্ডকে (ডিআরজি) খবর দেওয়া হয়। তার পরই দুই বাহিনী ভেজ্জি এলাকায় তল্লাশি অভিযানে যায়। কন্টার পুলিশ সুপার কিরণ চৌহান জানিয়েছেন, শুক্রবার সকালে ভেজ্জি এলাকায় তল্লাশি অভিযানে যেতেই বাহিনীকে লক্ষ্য করে গুলি চালাতে থাকেন মাওবাদীরা। পাল্টা জবাব দেয় বাহিনীও।

দু'পক্ষের মধ্যে ব্যাপক গুলির লড়াই হয়। প্রাথমিক ভাবে পুলিশ

সূত্রে দাবি করা হয়েছে, এই সংঘর্ষে ১০ মাওবাদীর দেহ উদ্ধার হয়েছে। বাকিদের খোঁজে তল্লাশি চালানো হচ্ছে। হত মাওবাদীদের কাছ থেকে প্রচুর অস্ত্র, বিস্ফোরক এবং বেশ কিছু নথি উদ্ধার হয়েছে। গত শনিবার বস্তারে নিরাপত্তা বাহিনীর গুলিতে নিহত হন পাঁচ মাওবাদী। কাঁকের এবং নারায়ণপুর জেলার সীমানায় এবং উত্তর অবুঝমাড়ে মাওবাদী গতিবিধির বিষয়ে নির্দিষ্ট কিছু তথ্য পেয়েছিলেন নিরাপত্তা বাহিনীর জওয়ানেরা। সেই তথ্যের ভিত্তিতে পুলিশের রিজার্ভ গার্ড, স্পেশ্যাল টাস্ক ফোর্স এবং বিএসএফের জওয়ানেরা যৌথ অভিযান চালায়। বেশ কয়েক ঘণ্টা ধরে দু'পক্ষের সংঘর্ষ চলে। যৌথ অভিযানে অন্তত পাঁচ মাওবাদী নিহত হন।

গত অক্টোবরে দন্তেওয়াড়া-নারায়ণপুর সীমানার অদূরেই নিরাপত্তাবাহিনীর সঙ্গে গুলির লড়াইয়ের ৩৮ জন মাওবাদী নিহত হয়েছিলেন। নিহত মাওবাদীদের মোট মাথার দাম ছিল ২ কোটি ৬২ লক্ষ টাকা। সংবাদ সংস্থা পিটিআইয়ের অক্টোবর মাসের এক প্রতিবেদনে জানানো হয়েছে, চলতি বছরে ২৩০ জনেরও বেশি মাওবাদীর মৃত্যু হয়েছে। গ্রেপ্তার হয়েছেন ৮১২ জন। আত্মসমর্পণ করেছেন ৭২৩ জন মাওবাদী। ওই প্রতিবেদন অনুসারে, দেশের ৩৮টি জেলায় এখনও সক্রিয় মাওবাদীরা। যদিও সরকারি আধিকারিক সূত্রে খবর, ২০১০ সালের তুলনায় ২০২৩ সালে হিংসা ৭২ শতাংশ কমেছে। মৃত্যুও কমেছে প্রায় ৮৬ শতাংশ। প্রসঙ্গত, ২০২৬ সালের মার্চ মাসের মধ্যে দেশ থেকে মাওবাদী হিংসা নির্মূল করার লক্ষ্যমাত্রা নিয়েছে কেন্দ্র। যা নিয়ে সরব হয়েছেন কেন্দ্রীয় স্বরাষ্ট্রমন্ত্রী অমিত শাহ।

গাজায় ১৩ মাসে মৃতের সংখ্যা ৪৪ হাজার ছাড়াল

গাজা, ২২ নভেম্বর: প্যালেস্তাইনের গাজায় ইসরায়েলি আগ্রাসনে গত ১৩ মাসে নিহত ব্যক্তির সংখ্যা ৪৪ হাজার ছাড়িয়েছে। এ উপত্যকার স্থানীয় স্বাস্থ্য কর্মকর্তারা বৃহস্পতিবার এ তথ্য জানিয়েছেন।

গাজার স্বাস্থ্য মন্ত্রক নিহত ব্যক্তিদের নিয়ে প্রকাশ করা এ পরিসংখ্যানে বেসামরিক লোকজন ও হামাস যোদ্ধাদের আলাদা করেনি। তবে মন্ত্রক উল্লেখ করেছে, নিহত ব্যক্তিদের মধ্যে অর্ধেকের বেশি নারী ও শিশু। ইজরায়েল অবশ্য কোনো প্রমাণ না দিয়ে দাবি করেছে, তাদের হাতে গাজায় ১৭ হাজারের বেশি যোদ্ধা নিহত হয়েছেন।

হামাসের সঙ্গে ইজরায়েলি বাহিনীর যুদ্ধ শুরুর পর এ পর্যন্ত গাজায় নিহত হয়েছেন ৪৪ হাজার ৫৬ জন। আর আহত ব্যক্তিদের সংখ্যা ১ লাখ ৪ হাজার ২৬৮। তবে নিহত ব্যক্তিদের প্রকৃত সংখ্যা আরও অনেক বেশি বলে জানায় উপত্যকাটির স্বাস্থ্য মন্ত্রক। কেননা বহু মরদেহ বিভিন্ন ভবনের ধ্বংসস্তূপের নীচে চাপা পড়ে রয়েছে এবং এমন অনেক এলাকা রয়েছে, যেখানে স্বাস্থ্যকর্মীরা যেতে পারেননি। গাজার স্বাস্থ্য মন্ত্রক জানায়, গত বছরের ৭ অক্টোবর হামাসের সঙ্গে ইসরায়েলি বাহিনীর যুদ্ধ শুরুর পর এ পর্যন্ত উপত্যকাটিতে নিহত হয়েছেন ৪৪ হাজার ৫৬ জন। আর আহত ব্যক্তিদের সংখ্যা ১ লাখ ৪ হাজার ২৬৮। তবে নিহত ব্যক্তিদের প্রকৃত সংখ্যা আরও অনেক বেশি বলে জানায় মন্ত্রক। কেননা বহু মরদেহ বিভিন্ন ভবনের ধ্বংসস্তূপের নীচে চাপা পড়ে রয়েছে এবং এমন অনেক এলাকা রয়েছে, যেখানে স্বাস্থ্যকর্মীরা যেতে পারেননি।

RECRUITMENT
SWAMI VIVEKANANDA COLLEGE OF EDUCATION

No. SVCE/09 Dated: 20-11-2024

Swami Vivekananda College of Education, Vill-Modina, P.O.-Gobindapur, Dist.- Hooghly, Pin-712602, W.B. invites applications: For D.El.Ed. Section, Lecturers in subjects: H.O.D., Education, English, Social Science, Performing Arts, Fine Arts/Visual Arts.

Qualification: As per NCTE norms. Contact No. -9474848601. Please send your CV within 7 (Seven) days to E-Mail-

recruitment.svce2022@gmail.com

S/d
Secretary

SOMASPUR-I GRAM PANCHAYAT

NOTICE INVITING e-TENDER

e-Tenders are being invited from eligible contractors vide following ID

e-Tender ID No	Bid Submission End Date & Time
2024_ZPHD_771202_1	05-12-2024 10:00 AM

For details visit website **https//wbtenders.gov.in**
For any other query please visit the office of undersigned in working hours.

Sd/-
Pradhan
Somaspur-I Gram Panchayat.

ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল
কলকাতা বেঞ্চ কলকাতা
সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া রেগুলেশনসের ধারা ১০২ অধীন)
মেসার্স আরকেডিএস এক্সপোর্টস প্রাইভেট লিমিটেড-শ্রীমতী তৃণা নাগ ব্যক্তিগত জামিনদাতা এর বিনিয়োগকারীগণের অবগতির জন্য

সংশ্লিষ্ট বিস্তারিত

১.	ব্যক্তিগত জামিনদাতার নাম	**শ্রীমতি তৃণা নাগ**
২.	কর্পোরেট ডেটরের নাম	মেসার্স আরকেডিএস এক্সপোর্টস প্রাইভেট লিমিটেড
৩.	কপোরেট ডেটরের গঠনের তারিখ	৪ ডিসেম্বর ২০০৭
৪.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/ নথিভুক্ত	আরওসি-কলকাতা
৫.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/ লিমিটেডলায়াবিলিটি আইডেন্টিফিকেশন নং	U51909WB2007PTC120815
৬.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	১০০এ, এন. এস. সি. বোস রোড, কলকাতা পশ্চিমবঙ্গ, ভারত ৭০০০৪০
৭.	ব্যক্তিগত জামিনদাতার ঠিকানা	৪/৪৫এ, চণ্ডীতলা লেন, ওয়ার্ড নং ৯৭, পো এবং থানা : রিজেন্ট পার্ক, টালিগঞ্জ, কলকাতা : ৭০০০৪০। আরও ঠিকানা : কেশব কুঞ্জ, একতলা, প্রেমিসেস নং ১৭০/৪০, থানা : যাবদপুর, এনএসসি বোস রোড, কলকাতা : ৭০০০৪০।
৮.	কর্পোরেট ডেটরের ইনসলভেন্সি শুরুর তারিখ	**১০.১১.২০২৩**
৯.	ব্যক্তিগত জামিনদাতার ক্ষেত্রে ইনসলভেন্সি শুরুর নির্দেশের বিস্তারিত	২১.১১.২০২৪ **(I.A.(IB)No.1797/KB/2024 in C.P. (IB)/254(KB)2024)**
১০.	সাময়িক প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের রেজিস্ট্রেশন নম্বর, নাম	নাম সুনীল কুমার আগরওয়াল রেজি. নং - IBBI/IPA-001/IP-P01390/2018-2019/12178
১১.	বোর্ডের নিকট রেজিস্ট্রিকৃত সাময়িক প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	রেজি. ঠিকানা -আইবিবিআই সহ : জি-৮০৫, অক্রুতি অর্কিড পার্ক, সফেদ পুলের নিকট, আন্ধেরী-কুরলা রোড, সাকিনাকা, আন্ধেরী (পূর্ব), মুম্বই, মহারাষ্ট্র - ৪০০০৭২। ইমেল : **ANIL91111@HOTMAIL.COM**
১২.	প্রস্তাবক পেশাদারের সঙ্গে যোগাযোগের ঠিকানা এবং ইমেল	আহমেদাবাদ অফিস : টাওয়ার বি/১২২১, সান ওয়েস্টব্যাঙ্ক, শিব সিনেমার নিকট, আশ্রম রোড আহমেদাবাদ -৩৮০০০, ইমেল : PG.RKDSEXPORTS@GMAIL.COM, ANIL91111@HOTMAIL.COM
১৩.	দাবি দাখিলের শেষ তারিখ	১৪.১২.২০২৪

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, নির্দেশ দিয়েছে আইবিসি ২০১৬ সালের ধারা ১০০ অধীনে শ্রীমতী তৃণা নাগ-এর ব্যক্তিগত ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ (উল্লিখিত দফা ৭ নং অনুযায়ী ঠিকানা) ২১.১১.২০২৪ তারিখে শ্রীমতি ত্রিনা নাগারের ব্যক্তিগত বিনিয়োগকারীগণকে ২০১৯ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অব ইন্ডিয়া (কর্পোরেট ডেটরের ব্যক্তিগত জামিনদাতার ইনসলভেন্সি প্রস্তাব প্রক্রিয়া) রেগুলেশনসের (আইবিবিআই ওয়েবসাইটে প্রাপ্তব্য https://ibbi.gov.in/home/downloads) অনুযায়ী ফর্ম বি তে প্রামাণ্য নথি সহ ১৪.১২.২০২৪ তারিখের মধ্যে ক্রম নং ১২ প্রদত্ত ঠিকানায় উল্লিখিত মতে প্রস্তাব পেশাদারের নিকট দাবি পেশ করতে অনুরোধ করা হচ্ছে।

১. আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমে বা রেজিস্টার্ড পোস্টে বা স্পিড পোস্ট বা কুরিয়ারে তাদের দাবি দাখিল করতে পারবেন।

২. দাবির অতিরিক্তে উল্লিখিত উপধারা (১) অনুযায়ী বিনিয়োগকারী প্রস্তাব পোশাদারের নিকট পেশ করবেন ব্যক্তিগত তথ্যাদি এবং সংশ্লিষ্ট বিবরণ যা ফর্ম বি (পাওয়া যাবে আইবিবিআই ওয়েবসাইটে https://ibbi.gov.in/home/downloads)) মতে উল্লেখ করবেন।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

স্বা/-
সুনীল কুমার আগরওয়াল
প্রস্তাব পেশাদার
ফাউন্ডার ডিরেক্টর - কুইক রিসলভ প্রফেশনালস প্রা. লি. (আইপিই)
রেজি নং IBBI/IPA-001/IP-P01390/2018-2019/12178
এএফএ বৈধ ০৪.১২.২০২৩ পর্যন্ত

তারিখ : ২৩.১১.২০২৪
স্থান : কলকাতা

বিজ্ঞাপনের জন্য যোগাযোগ করুন-9331059060

ফর্ম জি
শ্রী পদ্মাবতী মেটালিকস প্রাইভেট লিমিটেড (সিআইআরপি)-এর জন্য
আগ্রহ প্রকাশক ডাক আহ্বান
বেসিক আয়রণ এবং স্টিল নির্মাণকাজে নিযুক্ত
(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সোনস) রেগুলেশনসের রেগুলেশন ৩৬এ-এর সাব-রেগুলেশন (১) অধীনে)

সংশ্লিষ্ট বিস্তারিত

১.	প্যান এবং সিন নং সহ কর্পোরেট ডেটরের নাম	শ্রী পদ্মাবতী মেটালিকস প্রাইভেট লিমিটেড AABCN8969K U27106WB2003PTC096505
২.	রেজিস্টার্ড অফিসের ঠিকানা	৩৫ সি আর এভিনিউ কলকাতা, পশ্চিমবঙ্গ ভারত ৭০০০০৭
৩.	ওয়েবসাইটের ইউআরএল	প্রযোজ্য নয়
৪.	যেখানে অধিকাংশ স্থায়ী সম্পদ অবস্থিত	মৌজা মহেশপুর, জেএল নং ২৪ অধীন সাব ডিভিশন আসানসোল, এডিএসআর - আসানসোল, থানা সালানপুর, জেলা - বর্ধমান পশ্চিমবঙ্গ
৫.	প্রধান পণ্য/পরিষেবা উৎপাদন ক্ষমতা	৮৩,২৭৫ এমটি বছরে নিরীক্ষিত আর্থিক বর্ষ ২০০৮-০৯ অনুযায়ী
৬.	বিগত আর্থিক বর্ষে প্রধান পণ্য/ পরিষেবা বিক্রির পরিমাণ এবং মূল্য	আয়রণ এবং স্টিলের পরিমাণ - ১,১৭৫.৬৪ এমএস ইনগট-এর পরিমাণ - ৪৩,৮৮৯.৬৪৮ আয়রণ এবং স্টিলের মূল্য -৪৩৪.৭৮ লাখ টাকা এমএস ইনগট-এর মূল্য - ৯৮১৪.৩৩ লাখ টাকা এমসিএ থেকে ডাইনলোড করা নিরীক্ষিত আর্থিক বর্ষ ২০০৮-০৯ অনুযায়ী
৭.	কর্মী/কাজের লোকের সংখ্যা	০
৮.	বিগত দুই বছরের, বিনিয়োগকারীগণের তালিকা, প্রক্রিয়াগত সংশ্লিষ্ট ঘটনা (শিডিউলড সহ) প্রাপ্ত আর্থিক প্রতিবেদন সহ পরবর্তী ইউআরএল	সিডি সম্পর্কিত বিস্তারিত পাওয়া যাবে ইমেল পাঠিয়ে ibc.spmpl@gmail.com বিনিয়োগকারীগণের তালিকা পাওয়া যাবে নিম্নোক্ত ইউআরএল https://ibbi.gov.in/en/claims/front-claim-details/19067
৯.	প্রস্তাবক আবেদনকারীগণের যোগ্যতার বিষয় পাওয়া যাবে সংশ্লিষ্ট কোডের ধারা ২৫(২)(এইচ) অধীনে	বিস্তারিত পাওয়া যাবে ইমেল করে ibc.spmpl@gmail.com
১০.	আগ্রহ প্রকাশক আহ্বান গ্রহণের শেষ তারিখ	১৭ ডিসেম্বর ২০২৪
১১.	সম্ভাব্য প্রস্তাবক আবেদনকারীগণের সাময়িক তালিকা ইস্যুর তারিখ	২৭ ডিসেম্বর ২০২৪
১২.	সাময়িক তালিকার বিষয়ে আপত্তি দাখিলের শেষ তারিখ	১ জানুয়ারি ২০২৫
১৩.	সম্ভাব্য প্রস্তাব আবেদনকারীগণের চূড়ান্ত তালিকা ইস্যুর তারিখ	১১ জানুয়ারি ২০২৫
১৪.	মেমোরান্ডাম, মূল্যায়ণ ম্যাট্রিক্স এবং প্রস্তাব পরিকল্পনা অনুরোধ ইস্যুর তারিখ	১৬ জানুয়ারি ২০২৫
১৫.	রেজোলিউশন প্ল্যান জমা দেওয়ার শেষ তারিখ	১৫ ফেব্রুয়ারি ২০২৫
১৬.	ইওআই দাখিলের প্রক্রিয়া ইমেল আইডি	ibc.spmpl@gmail.com এবং নথিতথ্য সিকে ১০৪, সেক্টর ২, সল্টলেক, কলকাতা, পব ৭০০০৯১

স্বা/-
অভিষেক গুপ্তা
অন্তর্বর্তী প্রস্তাব পেশাদার
শ্রী পদ্মাবতী মেটালিকস প্রাইভেট লিমিটেড
রেজিস্ট্রেশন নাম্বার - IBBI/IPA-003/IP-N00135/2017-2018/11499
নথিভুক্ত ঠিকানা - আরপি:সিকে - ১০৪, সেক্টর ২, সল্টলেক কলকাতা পশ্চিমবঙ্গ-৭০০০৯১

তারিখ : ২৩.১১.২০২৪
স্থান : কলকাতা

ফর্ম নং ইউআরসি -২
অধ্যায় ২১ এর অংশ ১ অধীন নথিভুক্তি সম্পর্কিত নোটিশের বিজ্ঞাপন
(২০১৩ সালের কোম্পানি আইনের ধারা ৩৭৪(বি) এবং ২০১৪ সালের কোম্পানি (রেজিস্টারের অনুমোদন) রুলসের রুল ৪(১) সংস্থান অধীনে)

১. এতদ্বারা বিজ্ঞাপিত হচ্ছে যে, ২০১৩ সালের কোম্পানি আইনের ধারা ৩৬৬ এর উপধারা (২) অধীনে মেসার্স ডায়নামিক আইওয়্যার ইন্ডিয়া এলএলপি, এক লিমিটেড লায়াবিলিটি পার্টনারশিপ, শেয়ার দ্বারা কোম্পানি লিমিটেড হিসেবে ২০১৩ সালের কোম্পানি আইনের অধ্যায় ২১ এর অংশ ১ অধীনে নথিভুক্তির জন্য রেজিস্ট্রার, সেন্ট্রাল রেজিস্ট্রেশন সেন্টার (সিআরসি), ইন্ডিয়ান ইনস্টিটিউট অব কর্পোরেট অ্যাফেয়ার্স (আইআইসিএ), প্লট নং ৬, ৭, ৮, সেক্টর ৫, আইএমটি মানেসর, জেলা গুরগাঁও (হরিয়ানা), পিন কোড : ১২২০৫০, এর নিকট এক আবেদন দাখিলের প্রস্তাব করছে।

২. কোম্পানির মূল উদ্দেশ্য নিম্নোক্ত মতে :
   ক) কোম্পানি পরিবর্তিত মতে মেসার্স ডায়নামিক আইওয়্যার ইন্ডিয়া এলএলপি , রেজিস্টার্ড অফিস : ৮/১, লালবাজার স্ট্রিট (বিকানীর বিল্ডিং) ৪র্থতল, কলকাতা : ৭০০০০১ হিসেবে গঠিত এবং কোম্পানি এক চালু সংস্থা হিসেবে তার সংশ্লিষ্ট সম্পদ, দায়বদ্ধতা, অধিকার, লাইসেন্স, দায় এবং স্বাধিকার সহ সম্পত্তি স্থানান্তরি এবং অধিকারভুক্ত প্রক্রিয়াধীন হিসেবে ব্যবসা পরিচালিত।
   খ) ডিজাইন, ম্যানুফ্যাকচার, বিক্রয়, মার্কেট, রিটেল এবং ডিস্ট্রিবিউটর হিসেবে লেনদেন, পাইকারী, রিটেলার এবং বিক্রয় পরবর্তী পরিষেবা প্রদান সানগ্লাস/ব্যবস্থিত গ্লাস এবং ফ্রেম, লেন্স এবং সম্পর্কিত সরঞ্জাম এবং তাৎক্ষণিক ব্যবসায়িক কাজে যুক্ত হওয়া, যেমন চক্ষু পরীক্ষা, অপটোমেট্রি, কনট্যাক্ট লেন্স এবং অন্যান্য সরঞ্জাম এবং আমদানি, রফতানি, এবং উক্ত ব্যবসার সঙ্গে সংযুক্ত পণ্য যে অবস্থায় হোক এবং আরও অন্যান্য ক্ষেত্রে মূল্য নির্ধারক আইওয়্যার ব্যবসায় এবং ব্যবস্থিত আইওয়্যার এবং কাজ গ্রহণ, উন্নয়ন, বা নিযুক্ত হওয়া সংশ্লিষ্ট সকল ধরণের গবেষণা, চক্ষু এবং রেটিনা ক্লিনিক্যাল গবেষণা এবং উন্নয়ন কাজ আবশ্যক উন্নয়নের জন্য, সহায়তার জন্য অথবা হাসপাতাল স্থাপন এবং সুবিধাদি তৈরির জন্য মেডিক্যাল যন্ত্রসরঞ্জাম, পরীক্ষা এবং অস্ত্রোপচারের যন্ত্রসরঞ্জাম এবং পরীক্ষাগার স্থাপন এবং গবেষণা কেন্দ্র পরিচালনা নতুন মেডিক্যাল এবং/বা সংশ্লিষ্ট ক্ষেত্রে পরীক্ষার এবং প্রাপ্ত ফলের প্রকৃতি এবং সম্ভাবনা বিষয়ে জানা এবং কোনও পেটেন্ট প্রাপ্ত হওয়া এবং লাইসেন্স সংগ্রহ সম্ভাব্য যন্ত্রসরঞ্জামের সংশ্লিষ্ট আবিষ্কারের ক্ষেত্রে, অনুসন্ধান, গবেষণা বা প্রাপ্ত তথ্য এবং সংশ্লিষ্ট প্রক্রিয়া সম্পর্কে নির্দিষ্ট শধবদ্ধ যা পরবর্তীতে শিক্ষার ক্ষেত্রে মেডিকেলের শিক্ষার্থীদের, নার্স,হাসপাতালের পরিচালকদের জন্য প্রয়োজনীয়, এবং সংশ্লিষ্ট বিষয়ে ডিপ্লোমা প্রদান এবং আরও উন্নত শিক্ষার্থীদের জন্য পাঠক্রম তৈরি করা এবং/বা মেডিকেল রিসার্চ এবং কোনও পণ্য তৈরি এবং/বা লাইসেন্স প্রদান সংশ্লিষ্ট পণ্য তৈরির জন্য এবং অন্যান্য মার্কেটজাত করণ এবং ডিজাইন, তৈরি, আমদানি, রফতানি, ক্রয়, বিক্রয় বা লিজ দেওয়া, সংস্থাপন, রক্ষণাবেক্ষণ এবং লেনদেন যে কোনও ধরনের যন্ত্রসরঞ্জাম, সরঞ্জাম, ওষুধ, এবং ড্রাগ-চক্ষু হাসপাতালের জন্য, ডিসপেনসারির জন্য, ক্লিনিকের জন্য, চক্ষু এবং রেটিনা পরীক্ষা সুবিধা এবং পরীক্ষাগার স্থাপন।

৩. প্রস্তাবিত কোম্পানির মেমোরান্ডাম এবং আর্টিকেল অব অ্যাসোসিয়েশন এর খসড়া কপি দেখা যাবে অফিসে ৮/১, লাল বাজার স্ট্রিট (বিকানীর বিল্ডিং) ৪র্থতল, কলকাতা : ৭০০০০১ ঠিকানায় কাজের দিন সকাল ১০ টা থেকে বেলা ২ টার মধ্যে।

৪. এতদ্বারা বিজ্ঞাপিত হচ্ছে যে, যেকোনও ব্যক্তি সংশ্লিষ্ট আবেদনের বিরোধিতা করতে চাইলে লিখিতভাবে রেজিস্ট্রার, সেন্ট্রাল রেজিস্ট্রেশন সেন্টার (সিআরসি) ইন্ডিয়ান ইনস্টিটিউট অব কর্পোরেট অ্যাফেয়ার্স (আইআইসিএ), প্লট নং ৬, ৭, ৮, সেক্টর ৫, আইএমটি মানেসর, জেলা : গুরগাঁও (হরিয়ানা), পিনকোড : ১২২০৫০ ঠিকানায় বিজ্ঞপ্তি প্রকাশের তারিখ থেকে ২১ (একুশ) দিনের মধ্যে, একটি কপি কোম্পানির রেজিস্টার্ড অফিসে সহ পাঠাতে পারেন।

ডায়নামিক আইওয়্যার ইন্ডিয়া এলএলপি এর পক্ষে
স্বা/-
হিরেন মেঘানী
ডেজিগনেটেড পার্টনার
ডিপিআইএন : ০৩৪৭৭৪৭২

তারিখ : ২২ নভেম্বর ২০২৪
স্থান : কলকাতা

Notice of Inviting E-Tender

E- Tenders are invited by the under signed for:- **NIeT NO 08/5th SFC (Untied)/2024-2025**, **dtd-19/11/24**, & **Nlet T. NO-09/5th SFC (Untied)/2024-2025, dtd-19/11/24** has been invited. Contact the office of the U/S & visit **www.wbtenders.gov.in** for details.
Tender ID:09/ZPHD_771870_1
Tender ID:08/ZPHD _771946_1
Last date of application is **27/11/2024 at 3P.M.**

Sd/- Pradhan
Bhadura Haridas G.P.

Corrigendum

EOI No. WBPWD/SEPC/ EOI-04/2nd Call/2024-2025 Corrigendum

SE, Presidency Circle, PWD invites online EOI for the work of "Operation and Maintenance of Public Toilets at different sites in West Bengal as per attached list (21 nos.) for 10 (Ten) years.(2nd Call)" Tender ID :-2024_PWD_765502_1
Bid Submission Closing date (online) :- 30/11/2024 upto 12.00 Noon. Corrigendum if any will be published in website only.Details of NIT and Tender Documents may be downloaded from : http://wbtenders.gov.in

Sd/-
Superintending Engineer
Presidency Circle, PWD
Govt. of West Bengal

BONGAON MUNICIPALITY

A.Construction of Surface Drain at Debgarh Starting from the Jotish Howlader upto the House of Debgarh Main Road in Ward No. 12, Under Bongaon Municipality. B.Construction of Guardwall & Surface Drain & C.C. Road & R.C.C. Slab at Subashpally Starting from the house of Sunil Mondal upto the house of Abhijit Modak. In ward no-12, Within Bongaon Municipality. **Tender reference : WBMAD/NIeT/71/BM/2024-25/ PWD, Date : 22.11.2024. Tender ID : 2024_MAD_772319_1, 2024_ MAD_772319_2,** 1. Bid Submission Start date : **22.11.2024 at 06.00 PM** 2. Prebid meeting date : **29.11.2024 at 02.00 PM** 3. End date : **09.12.2024 at 10.00 AM** 4. Bid opening date : **11.12.2024 at 10.00 AM.** All other information will be available in the office of the Bongaon Municipality.

Sd/- Chairman
Bongaon Municipality

E-TENDER

E-Tender invited by Prodhan, Bhaluka Gram Panchayat (under Krishnagar-I Panchayat Samiti), P.O. Bhaluka, Dist. Nadia. **NIT No. 07/Bhaluka/15th CFC (tied) /2024-25 dt. 22.11.2024, vide Memo No. 230/Bhaluka GP/ 2024 dt. 22.11.2024.** Last date of Applica- tion **30.11.2024** and Last Date of submission **30.11.2024 at 5.00 P.M.** (Closing time may be changed as per server slot) of E-Tender. Date of Published on **23.11.2024 up to 5 p.m.** For details please contact to the office or visit: **htt://wbtenders.gov.in.**

Sd/- Prodhan
Bhaluka Gram Panchayat

Chairman, Diamond Harbour Municipality, Invites e-tender for 2 Nos of work for "Preparation of DPR (Civil, Electrical, Mechanical, Fire work) consisting of Plan, Drawing, design, estimate etc. within Diamond Harbour Municipality" from outside bonafide and resourceful contractors. **NIQ No.-04/NIQ/DHM/2024-25.** Bid Submission Start Date:- **23.11.2024.** Last date of online submission: **02.12.2024.** Detailed information available in the departmental website: **www.wbtenders.gov.in**

Sd/- **Chairman**
Diamond Harbour Municipality

Durgapur Municipal Corporation
City Centre, Durgapur - 713216, Dist.- Paschim Bardhaman
Notice Inviting e-Tender

1) Name of the Work: Repairing of Bituminous Road from Main Road to Ajay Dhara House, Ajay Dhara House to Hanuman Mandir, Ajay Dhara House to Jana Kalyan Samity at Nabawaria, within Ward No.- 32, under DMC Area.
e-Tender No. : WBDMC/COMM/PW/NIT-171/24-25 (2nd Call)
Tender ID : 2024_MAD_772283_1 • Estimated Amount : 13,95,916/-

2) Name of the Work: Construction of RCC Guard Wall and Reapairing of Concrete Road at Anduli Pukur, within Ward No.- 19, under DMC Area.
e-Tender No. : WBDMC/COMM/PW/NIT-210/24-25 (2nd Call)
Tender ID : 2024_MAD_772316_1 • Estimated Amount : 13,80,255/-

3) Name of the Work: Construction of Concrete Road and PCC Drain in front of Jaideb House at Nibedita Pally Paschim and Construction of Concrete Road in Bhagat Singh Nagar Main Road, within Ward No.- 15, under DMC Area.
e-Tender No. : WBDMC/COMM/PW/NIT-166/24-25 (2nd Call)
Tender ID : 2024_MAD_772544_1 • Estimated Amount : 16,98,922/-

4) Name of the Work: Construction of Concrete Platform with C.G.I. Shed at 1/G, 1/F Street at Bidyapati, within Ward No.- 04, under DMC Area.
e-Tender No. : WBDMC/COMM/PW/NIT-206/24-25 (2nd Call)
Tender ID : 2024_MAD_772575_1 • Estimated Amount : 13,56,396/-

5) Name of the Work: Engagement of Back-Hoe-Lodder on hiring basis for Two year (Rate Contract).
e-Tender No. : WBDMC/AUTO/E-EOI-26/24-25 (2nd Call)
Tender ID : 2024_MAD_772740_1
Last Date : 07th December 2024, up to 5:00 pm

6) Name of the Work: Construction of Boundary Wall with a Shed at new Borough Office-5, Nabawaria, within Ward No.- 32, under DMC Area.
e-Tender No. : WBDMC/COMM/PW/NIT-212/24-25 (2nd Call)
Tender ID : 2024_MAD_772261_1 • Estimated Amount : 6,17,210/-

7) Name of the Work: Upgradation of Earthen Road by Cement Concrete at Khatpukur, Sagarbhanga within Ward No.- 28, under DMC.
e-Tender No. : WBDMC/COMM/PW/NIT-241/24-25 (2nd Call)
Tender ID : 2024_MAD_772622_1 • Estimated Amount : 7 02,263/-

8) Name of the Work: Construction of Boundary Wall with Grill fencing at Durgapur Harisabha, Benachity, within Ward No.- 18, under DMC.
e-Tender No. : WBDMC/COMM/PW/NIT-244/24-25 (2nd Call)
Tender ID : 2024_MAD_772714_1 • Estimated Amount : 5,01,898/-

Last Date : 30th November 2024, up to 5:00 pm
For details : **wbtenders.gov.in**
Sd/- Executive Engineer
Durgapur Municipal Corporation

ফর্ম জি
আগ্রহ প্রকাশক ডাক আহ্বান
এসসিজি এক্সপোর্টস প্রাইভেট লিমিটেড-এর জন্য
হ্যান্ডক্রাফট স্বর্ণ অলংকার নির্মাণ শিল্প কাজে নিযুক্ত
(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সোনস) রেগুলেশনসের রেগুলেশন ৩৬এ(১) অধীনে)

সংশ্লিষ্ট বিস্তারিত

১.	প্যান/সিন/এলএলপি নং সহ কর্পোরেট ডেটরের নাম	এসসিজি এক্সপোর্টস প্রাইভেট লিমিটেড PAN : AAJCS8854Q CIN : U51900WB2006PTC109073
২.	রেজিস্টার্ড অফিসের ঠিকানা	১৭/৩ শম্ভু নাথ দাস লেন, এলপি ১০০/৮, দক্ষিণ সিঁথি কলকাতা-৭০০০৫০
৩.	ওয়েবসাইটের ইউআরএল	নেই
৪.	যেখানে অধিকাংশ স্থায়ী সম্পদ অবস্থিত	১. মডিউল ৪ এনডব্লিউ, ৫ম তল, এসডিএফ বিল্ডিং মণিকাঞ্চন এসইজেড, প্লট নং ১, ব্লক সিএন, সেক্টর ৫, সল্টলেক, কলকাতা - ৭০০০৯১ ২. ফ্ল্যাট নং ইএ, ৫ম তল, রিচ হোমস নং ৭৬-১৯-৫/১-৩০ রিচমন্ড রোড, ব্যাঙ্গালোর ৫৬০ ০২৫
৫.	প্রধান পণ্য/পরিষেবা উৎপাদন ক্ষমতা	প্রযোজ্য নয়
৬.	বিগত আর্থিক বর্ষে প্রধান পণ্য/ পরিষেবা বিক্রির পরিমাণ এবং মূল্য	প্রযোজ্য নয়
৭.	কর্মী/কাজের লোকের সংখ্যা	নেই
৮.	বিগত দুই বছরের, বিনিয়োগকারীগণের তালিকা, প্রক্রিয়াগত সংশ্লিষ্ট ঘটনা (শিডিউলড সহ) প্রাপ্ত আর্থিক প্রতিবেদন সহ পরবর্তী	বিস্তারিত পাওয়া যাবে ইমেল পাঠিয়ে : cirp.scgexports@gmail.com rj@rirp.co.in
৯.	প্রস্তাবক আবেদনকার